

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. .... 218 of 2002

Applicant (s) ... Panchanan Mallik ..... Respondent (s) ... Union of India .....Advocate for Applicant (s) Mr. S. C. Panigrahi ..... Advocate for Respondent (s) .....

REMARKS: Date of filing of application is 24-4-2002.

The application is filed under section 10(1) of the Central Civil Service (Complaints) Act, 1968.

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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed  
For Registration please.

## REGISTER

Registration No. 24/2002

1. ORDER DT. 24-4-2002.

None appears for the Applicant.

Heard Mr. Anup Kumar Bose, learned Senior Standing Counsel (Central) appearing for the Respondents. Perused the records.

On perusal of the records, it is noticed that applicant's claim for compassionate appointment has been turned down under Annexure-12 dated 8-2-2002. The prayer for compassionate appointment has been turned down on the ground that "the family of the deceased is not in indigent condition and there is no liability". It appears from the Income certificate produced

For Admonition & Interim  
order - copy served.

B. Berau

23-4-02

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Free copy of the order dt. 24-4-02 sent to the applicant by post. The same copy of order with O.A. copy sent to the all respondents by post. Post & copy of the order given to Mr. Adv. Bole.

as Annexure-6 (being granted by the Additional Tahasildar, Kujang, Competent authority) that the Annual Income of the family is only Rs. 12,000/- On the face of the fact that the Annual income of the family is Rs. 12,000/- the stand of the Department, as made out under Annexure-12, dated 8-2-2002, that the family is not in indigent condition is not sustainable. The legal heir certificate at Annexure-2 goes to show that the family is a big one. In the said premises, the cryptic order passed in Annexure-12, dated 3.2.2002 is quashed and, as a consequence, the Respondents are given liberty to reconsider the prayer of the Applicant for compassionate appointment.

Respondents should keep in mind that compassionate appointments are provided to remove the distress condition of the family, following the premature death of an EDAgent. The Original Application is, accordingly, disposed of. No costs.

Send a copy of this order to the Respondents (alongwith copies of the OA) free and a copy of this order be given to learned SSC and a copy be sent to the Applicant.

Member (Judicial)

24.04.2002